

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 225/MP/2019

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 for refund of amounts wrongly recovered by Power Grid Corporation of India Limited under Point of Connection Charges for the inter-State Transmission lines operated and maintained by Bhakra Beas Management Board.

Petitioner : Haryana Power Purchase Centre (HPPC)

Respondents : Power Grid Corporation of India Limited (PGCIL) and Ors.

Date of Hearing : 17.10.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties Present : Shri Amal Nair, Advocate, HPPC
Ms. Swapna Seshadri, Advocate, HPPC
Shri K. K. Jain, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking refund of amount wrongfully collected by Power Grid Corporation of India Limited (PGCIL) towards Point of Connection (PoC) charges for certain ISTS lines operated and maintained by Bhakra Beas Management Board (BBMB) which are used exclusively for transfer of power from Bhakra and Beas Projects, belonging to the participating States under BBMB. Learned counsel requested the Commission to issue notice to the Respondents. Learned counsel further submitted that Rajasthan Urja Vikas Nigam Limited and Punjab State Power Corporation Limited have filed similar Petitions No. 153/MP/2019 and 206/MP/2019 and requested to list all the three matters together.

2. The Representative of PGCIL accepted notice and submitted that PGCIL has already filed its reply in the similar Petition filed by Rajasthan Urja Vikas Nigam Limited and same may also be considered in the present case.

3. After hearing the learned counsel for the Petitioner and the Representative of the Respondent, PGCIL, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents, if not served already. The Respondents were directed to file their replies by 8.11.2019 with an advance copy to the Petitioner, who may file its



rejoinder, if any, by 18.11.2019. The Commission directed that due date of filing the reply and/or rejoinder should be strictly complied with.

5. The Petition shall be listed for hearing along with the Petitions No. 153/MP/2019 and 206/MP/2019 in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

